

ITEM NO.16

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 28/2025

VASUDEVA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 01-09-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Manohar Pratap, AOR
Ms. Bhavana Bisht, Adv.

For Respondent(s) :

Mr. Vishwa Pal Singh, AOR
Mr. Mukesh Kumar, Adv.
Mr. Anurag Pandey, Adv.

Mr. Manan Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Alka Sethi and Mr. Dhruv Sethi i.e. Respondent nos.6 and 7
has appeared in person.

Respondent nos.1, 6 and 7 have already filed counter
affidavit.

Respondent nos.2 and 3 are duly represented. It has been
submitted on behalf of said respondents that counter affidavit has
already been filed. Registry to verify and update the records.

Despite service being complete, none has entered appearance
for respondent nos.4 and 5.

As per Office report, Respondent no. 6 namely Alka Sethi has filed an application seeking correction of order dated 23.07.2025 alongwith an application to appear in-person for herself and Rrespondent no.7 which is defective. Four weeks time, is granted to cure the defects.

Scanned soft copies of High Court and Trial Court records have not been received yet. Issue reminder.

List again on 15.10.2025.

MASHROOR ALAM KHAN
Registrar

pm